

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 103**  
**CP-64/ND/2024**  
**IA- 143/2024**

**IN THE MATTER OF:**

**Shabina Fatima**

**... Applicant/Petitioner**

**Versus**

**Vrise Natural and Organic Cosmetic Products Pvt. Ltd.**

**Respondent**

**Under Section: 241(1),Sec. 242(4)**

**Order delivered on 26.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Sr. Adv. Sudhanshu Batra, Adv. Ishwar Mohapatra,  
Adv. Abhishek Pandey, Adv. Fajallu Rehman, Adv.  
Abhishek Kumar Tanwar

**For the Respondent** : Adv. Sandeep Bisht, for R-2-4

**For the Intervener** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-143/2024:** The Ld. Counsel appearing for the Petitioner submitted that as the Company i.e. Respondent No. 1 is not able to make the payment of the amount of consideration for the supplied goods as also the wages/salary of the employees, it may sink. In the wake the Respondent No. 1 is allowed to operate the Bank Account referred to in para 2 of our order dated 01.04.2024, also for the purpose of making payment to the suppliers/vendors as consideration for supplied goods/services also also for the purpose of payment of the salary of the employees of the Respondent No. 1. The Petitioner will file the details of all such payments before this Tribunal by way of affidavits from time to time enclosing therewith the pay slips as also the invoices, in every month. **The IA-143/2024 stands disposed of accordingly.**

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**